

(2023) 05 GUJ CK 0006
In the Gujarat High Court
Case No : R/Criminal Appeal No. 863 Of 2023

Yuvrajbhai Vahtubhai Khachar

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 01-05-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 34, 109, 120(b), 143, 147, 148, 149, 323, 324, 325, 341, 326, 397, 504, 506 (2)
Arms Act, 1959 — Section 25(1), 25(1b)(a)
Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3 (1) (r), 3 (1) (s), 3(2)(v)
Gujarat Police Act, 1951 — Section 135

Citation : (2023) 05 GUJ CK 0006

Hon'ble Judges : Nirzar S. Desai, J

Bench : Single Bench

Advocate : Akshitaba Solanki, Dhavan Jayswal

Final Decision : Allowed

Judgement

Nirzar S. Desai, J

1. The present appeal is filed under Section 439 of the Code of Criminal Procedure, 1973, for regular bail in connection with FIR being I- C.R.No. 11211050220401 of 2022 registered with Thangadh Police Station, District: Surendranagar for offences punishable under sections 143, 147, 148, 149, 323, 324, 325, 341, 326, 397, 504, 506 (2), 34, 109, 120 (b) of the Indian Penal Code, sections 25 (1) and 25 (1-b) (a) of the Arms Act and sections 3 (1) (r), 3 (1) (s) and 3 (2) (v) of the Schedules Casters and Scheduled Tribes (Prevention of Atrocities) Act and section 135 of the Gujarat Police Act.

2. Learned advocate Mr. D. K. Chaudhari is permitted to appear for and on behalf of the original complainant.

3. Registry is directed to accept the Vakalatnama of learned advocate Mr.

Chaudhari.

4. Learned advocate for of the applicant submits that considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions.

5. Learned Additional Public Prosecutor appearing on behalf of the respondent-State has opposed grant of regular bail looking to the nature and gravity of the offence.

6. Learned Advocates appearing on behalf of the respective parties do not press for further reasoned order.

7. Having heard the learned advocates for the parties and perusing the material placed on record and taking into consideration the facts of the case, nature of allegations, gravity of offences, role attributed to the accused, without discussing the evidence in detail, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

8. This Court has considered following aspects:-

(a) The applicant is in jail since 22.01.2023.

(b) Investigation is over and charge-sheet is filed.

(c) The person who allegedly was assaulted by the present applicant has already been discharged.

(d) In view of seven antecedents of the present applicant, the same can be taken care off by imposing the suitable conditions.

In the facts and circumstances of the present case, I am inclined to consider the case of the present applicant.

9. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Sanjay Chandra Vs. Central Bureau of Investigation, reported in [2012] 1 SCC 40.

10. Hence, the present appeal is allowed. The applicant is ordered to be released on regular bail in connection with FIR being I- C.R.No. 11211050220401 of 2022 registered with Thangadh Police Station, District: Surendranagar on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that the applicant shall;

[a] not take undue advantage of liberty or misuse liberty;

[b] not act in a manner injurious to the interest of the prosecution;

[c] surrender passport, if any, to the lower court within a week;

[d] not leave India without prior permission of the concerned trial court, till the

trial is over;

[e] mark presence before the concerned Police Station between 1st to 10th day of every English calendar month for a period of six months between 11:00 a.m. and 2:00 p.m.;

[f] furnish the present address of residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the residence without prior permission of the concerned trial court;

[g] not enter into Thangadh Taluka for a period of six months from the actual date of his release;

The authorities shall adhere to its own Circular relating to COVID-19 and, thereafter, will release the applicant only if the applicant is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter. Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Sessions Court to delete, modify and/or relax any of the above conditions, in accordance with law.

11. At the trial, the Trial Court shall not be influenced by the prima facie observations made by this Court in the present order.

12. Rule is made absolute to the aforesaid extent. Direct service is permitted.